

CENTRAL ADMINISTRATIVE TRIBUNAL

GULESTAN BLDG NO.6, PRESCOT RD, 4th FLOOR,

BOMBAY - 400 001.

REVIEW PETITION NO.127/95 alongwith M.P.919/95  
and 921/95 in ORIGINAL APPLICATION NO.101/91.

Dated this Monday the 1st day of JAN 1996.

CORAM : HON'BLE SHRI B.S.HEGDE, MEMBER (J)  
HON'BLE SHRI M.R.KOLHATKAR, MEMBER (A)

Mrs.Vijaya Ashok Barve & 6 Ors. ... Applicants  
(Original respondents)

V/s.

Union of India & 3 Ors. ... Respondents.  
(Original applicants)

: O R D E R : (BY CIRCULATION)

X Per Shri M.R.Kolhatkar, Member (A) X

This is an RP praying for review of our judgement in OA-101/91 by 7 of the 13 private respondents in the OA. The judgement was delivered on 12/8/94, the Review petition has been filed on 10/11/95. The Review and Petition is barred by time/on this ground alone is liable to be dismissed. The reason that they came to know about the judgement only when order dated 5/10/95 was issued /is not accepted.

MP-919/95 is for condonation of delay which is rejected. MP-921/95 is for stay of the judgement which is also rejected.

Even on merits no case has been made out in terms of rules under order 47 of CPC to warrant a review of our judgement.

The RP is therefore dismissed on grounds of limitation as well as on merits. The RP is being decided by circulation as permissible under rules.

*M.R.Kolhatkar*

(M.R.KOLHATKAR)  
M(A)

*B.S.Hegde*

(B.S.HEGDE)  
M(J)

abp.